

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

R.A.NO.190/2002 IN C.P.NO.293/2002 IN O.A.NO.2026/2000

Thursday, this the 29th day of August, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Mr. S.A.T. Rizvi, Member (A)

CPWD Graduate Engineers Association & Others (By Advocate: Shri H.K.Gangwani)

**Applicants** 

Versus

M. Shankar & Others

(By Advocates: Shri D.S. Mahendru, learned counsel for Respondent-1

Shri R.V.Sinha, learned counsel for Respondents 1,2 & 3)

## ORDER (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):

We have heard Shri H.K.Gangwani, learned counsel for applicants and Shri D.S.Mahendru, learned counsel and Shri R.V.Sinha, learned counsel in RA-190/2002.

2. RA-190/2002 has been filed by the applicants for review of the order dated 27.8.2002 which has been passed in terms of Tribunal's order dated 9.5.2002 in OA-2026/2000. As we do not find any error apparent on the face of the record or any other sufficient reasons as provided under order XLVII read with Rule 22 (3)(f) of Administrative Tribunals Act, 1985, there appears to be no good ground to recall the order dated 27.8.2002. Accordingly, RA-190/2002 is rejected.

(S.A.T. Rizvi) Member (A)

(Mrs. Lakshmi Swaminathan) Vice Chairman (J)

/sunil/